

CLC Circle
Vehicle No. DL-2SQ-9720
Applicant Sumit Kakkar

14.08.2020

Through video conferencing

Application for release of vehicle/Scooty Activa No.DL-2SQ-9720 on superdari.

Present: Counsel for the applicant (through VC).

Accused intends to contest the present traffic challan. He is directed to furnish bail bond and surety bond in sum of Rs.10,000/-.

Applicant / accused has moved an application for getting released vehicle Scooty Activa No. DL2SQ-9720 on superdari.

I have heard the counsel for applicant.

There is no likelihood of the trial of the case to commence in the near future. No useful purpose shall be served by detaining the vehicle /Scooty Activa No. DL2SQ-9720 in the circle . Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRLM.C 4485/2013 and CRLM.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant.

Bail bond furnished and accepted. TI is directed to release the vehicle to the applicant.

The application be listed for 21.08.2020. Copy of order be provided dasti to applicant/counsel.

Chander Mohan

(CHANDER MOHAN)
MM-04 (CENTRAL),
DELHI 14.08.2020

Sonu Vs Manoj Jindal & Ors.
PS Sarai Rohilla

14.08.2020

Through video conferencing

Present: Counsel for the applicant.

This is an application U/s 156(3) Cr.P.C moved on behalf of the applicants.

I have heard ld counsel for the applicant and perused the reply of the IO.

There are serious and sensitive allegations against the accused persons levelled by the complainant.

Reply of IO is vague in nature. Even reply does not mentions about any inquiry conducted regarding the offences mentioned in the complaint.

Let the ACP PS Sarai Rohilla, Delhi file the detailed report regarding the inquiry conducted on the allegations of the complainant.

Let the same be filed on or before 21.08.2020.



(CHANDER MOHAN)
MM-04 (CENTRAL),
DELHI 14.08.2020

FIR No.202/2009
PS Sarai Rohilla
U/s 379/411 IPC
State Vs. Vikrant @ Jonty

14.08.2020

Through video conferencing

Bail application u/s 437 Cr. P.C on behalf of accused Vikrant @ Jonty S/o Late Bijender .

Present: Ld. APP for the state.
Counsel for the accused.

I have heard Ld counsel for the accused through video conferencing and perused the reply.

As per the order accused was declared PO on 07.07.2017 and he has been apprehended after a period of about three years. Now he is in custody since 07.08.2020. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Vikrant @ Jonty S/o Late Bijender is released on bail on furnishing personal bond in the sum of Rs.5000/- subject to the satisfaction of concerned Jail Superintendent . Accused Vikrant @ Jonty be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court Websites by the court coordinator and also be sent to the counsel for the accused on his email.

Chander Mohan
(CHANDER MOHAN)
MM-04 (CENTRAL),
DELHI 14.08.2020